

[Shri K. K. Desai]

equal to the reduction in total emoluments according to the revised calculations. It is true, however, that as basic wages have been reduced in some cases, benefits such as provident fund contributions, bonus and gratuity, which are based on basic wages, are liable to be affected correspondingly. These benefits are, however, not immediately payable and there would still be time after receipt of Shri Rajadhyaksha's report to consider whether it is possible to save employees of these losses. Government wish to assure employees that they propose to give necessary retrospective effect to the action taken on Shri Rajadhyaksha's recommendations to make good any short receipts by particular employees owing to the accident of such benefits accruing to them during the intervening period.

In the light of these considerations, Government would earnestly appeal to all bank employees and their organizations to extend their full co-operation to Shri Rajadhyaksha so that a final solution, after hearing both sides, can be found to this long-pending dispute. The very fact that Government have taken an early opportunity of ordering a detailed enquiry shows that they are prepared to review the issue on merits if necessary after a fuller examination. It would be reasonable to suppose that any orders passed on Shri Rajadhyaksha's report would be made applicable over a fairly long period and I hope that bank employees would reconsider the matter and ensure that their interests are duly safeguarded by co-operating in the enquiry.

BUSINESS OF THE HOUSE

Mr. Speaker: Before the House proceeds with the consideration of the resolution of the hon. the Home Minister, I would like to invite the attention of the Members to the agenda for the 22nd instant and subsequent days which has already been circulated to the Members. Hon. Members will find

that the first item in the agenda is "Further consideration of the motion in respect of the Criminal Procedure Code". Thereafter, there would be a resolution, and two Bills—the Rubber Production and Marketing (Amendment) Bill and the Coffee Market Expansion (Amendment) Bill—will then come in and after these two Bills are disposed of, the clause by clause consideration of the Criminal Procedure Code will begin. Though the agenda is circulated, I thought it better to invite pointed attention of Members to the Bills that will be coming before the House on Monday.

Shri M. S. Gurupadaswamy (Mysore): May I know the reason for changing this order of business?

Mr. Speaker: There is an urgent resolution which the House must pass within a certain period: and once the consideration motion is passed, there might be a small break, instead of having the whole thing continued for a period of ten days, and staying over, till then, other urgent business.

Shri Asoka Mehta (Bhandara): How much time will be allotted to these two Bills?

Mr. Speaker: I am coming to that. The other Bills and the resolution have also to be sent to the other House which is going to meet shortly and it has to be provided with some business, and therefore it becomes necessary to have a break in the continued discussion of the Criminal Procedure Code.

As regards the question put by the hon. Member Shri Asoka Mehta, I am calling a meeting of the Business Advisory Committee today at 4.0 p.m. in my chamber, and the Business Advisory Committee, at that sitting, will decide the time to be allotted.

As far as the resolution now to be taken up is concerned, there is time up to 4.0 p.m. The four hours of discussion on that resolution which the hon. Home Minister is going to move will end by 4 o'clock.

Shri Nambiar (Mayuram): Today, then the House will sit till 6-30 p.m.

Mr. Speaker: Yes, because there is Private Members' Business also. So, we have allotted more time today so that the Private Members' Business could be taken up.

Shri V. B. Gandhi (Bombay City—North): May I know how much time is left out of the 50 hours allotted to the course of my speech?

Mr. Speaker: He can ask at the Table. That is better. There is very little time now.

RESOLUTION RE: PRESIDENT'S PROCLAMATION RE: ANDHRA

The Minister of Home Affairs and States (Dr. Katju): I beg to move.....

Acharya Kripalani (Bhagalpur cum Purnea): If I may intervene for a minute. I had made a request for certain papers which will be necessary for the discussion of this subject.

Mr. Speaker: That letter was forwarded to the Home Minister. He will state the position.

Dr. Katju: I have got it. May I speak on it now or a little later, in the course of my speech?

Mr. Speaker: He may state the position in respect of the papers asked for.

Dr. Katju: The report of the Governor to the President is a document of a very secret and confidential nature, and it will not be in the public interest to produce it.

Shri S. S. More (Sholapur): The article of the Constitution which relates to such reports is 356. It does not say that this report is a confidential document. This House has to accord its approval to the particular Proclamation. If we are to accord our approval after understanding all the relevant facts, the report of the Governor will be the first document that was to be delivered to us and

which we should peruse and find out whether there are sufficient grounds or not. The Constitution does not refer to that document as a confidential document nor the "other information", because in the Proclamation, the President is pleased to say that from the report of the Governor and other information received, he is satisfied. So, what was the material on which his satisfaction was based is very relevant for the purpose of useful discussion. That is what we want to submit to you.

Mr. Speaker: While I can appreciate the argument, I do not think the Constitution lays down every bit of detail, and obviously, if we were now to discuss as to what they should consider confidential or as matters which should not be disclosed in the public interest, the discussion will be wasted. If the hon. Members are dissatisfied with the position, they can take to such course as they like when the voting of the resolution comes up. I trust the hon. Home Minister will be disclosing, when he moves his resolution, whatever he thinks necessary for the Members to take into consideration before coming to their conclusions. But his refusal to disclose the document may itself be a ground, so far as the mental processes are concerned, to vote against the resolution, but that is a different matter from asking the Chair to compel the Government to disclose what they believe to be secret.

Dr. Lanka Sundaram (Visakhapatnam): May I submit a word? May I invite your attention to paragraph 2, sub-clause (b) of the Proclamation? It says:

"declare that the powers of the legislature of the said State shall be exercisable by or under the authority of Parliament."

The motion before the House this morning is this. This hon. House is asked to approve of the Proclamation. Before I can make up my mind, or any of my colleagues can make up their minds, as to whether we should approve or not, this basic document must be